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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 9th August, 2021/ Sravana 18, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 7th August, 2021, and is hereby published for general information:—

THE COCONUT DEVELOPMENT BOARD (AMENDMENT) ACT, 2021

No. 22 OF 2021

[7th August, 2021.]

An Act further to amend the Coconut Development Board Act, 1979.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Coconut Development Board (Amendment) Act, 2021.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

5 of 1979.

2. In section 3 of the Coconut Development Board Act, 1979 (hereinafter referred to as the principal Act), for clause (b), the following clauses shall be substituted, namely:—

Amendment of section 3.

'(b) "Chairman" means the non-executive Chairman of the Board appointed under clause (a) of sub-section (4) of section 4;

(ba) "Chief Executive Officer" means the Chief Executive Officer of the Board appointed under sub-section (1) of section 7;'

Amendment
of section 4.

3. In section 4 of the principal Act, in sub-section (4),—

(A) for clause (a), the following clauses shall be substituted, namely:—

"(a) a non-executive Chairman, to be appointed by the Central Government;

(aa) the Chief Executive Officer, to be appointed by the Central Government;

(ab) the Joint Secretary to the Government of India, in-charge of Mission for Integrated Development of Horticulture, *ex officio*;"

(B) in clause (f), for sub-clause (ii), the following sub-clause shall be substituted, namely:—

"(ii) Consumer Affairs;"

(C) for clauses (g), (h) and (i), the following clauses shall be substituted, namely:—

(g) four members to be appointed by the Central Government one each to represent the Governments of the States of Andhra Pradesh, Karnataka, Kerala and Tamil Nadu, being States where coconut is grown on a large scale;

(h) four members to be appointed by the Central Government by rotation in the alphabetical order to represent the States of Assam, Bihar, Chhattisgarh, Goa, Gujarat, Maharashtra, Nagaland, Odisha, Telangana, Tripura, West Bengal and the Union territories of Andaman and Nicobar Islands, Lakshadweep and Puducherry;

(i) six members to be appointed by the Central Government, two to represent the coconut growers of the State of Kerala and one each to represent the coconut growers of the States of Andhra Pradesh, Gujarat, Karnataka and Tamil Nadu;"

Substitution of
new section
for section 5.

4. For section 5 of the principal Act, the following section shall be substituted, namely:—

"5. The Chairman and members of the Board shall receive such allowances as may be fixed by the Central Government."

Allowances
payable to
Chairman and
members.

Amendment
of section 7.

5. In section 7 of the principal Act,—

(a) for sub-section (1), the following sub-sections shall be substituted, namely:—

"(1) There shall be a Chief Executive Officer of the Board, not below the rank of Joint Secretary to the Government of India, to be appointed by the Central Government.

(1A) The Chief Executive Officer shall exercise such powers and perform such duties as may be prescribed.

(1B) The salaries and allowances payable to, and other conditions of service of, the Chief Executive Officer shall be such as may be prescribed.";

(b) in sub-section (2), for the word "Chairman", the words "Chief Executive Officer" shall be substituted;

(c) in sub-section (4), after the words "the Chairman", the words "or the Chief Executive Officer" shall be inserted;

(d) in sub-section (5), for the words "The Chief Coconut Development Officer", the words "The Chief Executive Officer, the Chief Coconut Development Officer" shall be substituted;

(e) in sub-section (7), for the words "the Chairman", the words "the Chief Executive Officer" shall be substituted.

6. In section 10 of the principal Act, in sub-section (2),—

Amendment of
section 10.

(A) in clause (b), for the words "in India", the words "within or outside India" shall be substituted;

(B) in clause (i), the words "on a large scale" shall be omitted.

7. In section 19 of the principal Act, in sub-section (2), for clause (d), the following clauses shall be substituted, namely:—

Amendment of
section 19.

"(d) the powers to be exercised and the duties to be performed by the Chief Executive Officer under sub-section (1A) of section 7;

(da) the salaries and allowances payable to, and other conditions of service of, the Chief Executive Officer under sub-section (1B) of section 7;"

ANOOP KUMAR MENDIRATTA,
Secretary to the Govt. of India.